

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

217/241-242/PB/2018

IN THE MATTER OF:

Sanjay Aggarwal

.... **APPLICANT / PETITIONER**

Vs.

Celebration City Projects Pvt. Ltd.

....

RESPONDENT

Order

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.06.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

For the Applicant/petitioner : -

For the Respondent : -

ORDER

Learned counsel for the petitioner states that he does not wish to press the petition under the provisions of Section 241-242 but would confine his prayer made under Section 213 (b) (ii) and has, inter alia, argued that a complaint has been sent to Registrar of Companies showing the illegalities permitted by the directors of the company.

Notice be issued to the respondent returnable on 01st August, 2018.

A prayer for interim order to maintain status quo with regard to the continuation of the petitioner as a director is declined.

Process dasti.

List the matter on 01st August, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)